

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:5616  
ANSWERED ON:30.04.2013  
ALLOCATION OF KEROSENE TO FISHERMEN  
Kalmadi Shri Suresh

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the Union Government has received a request from the State Government of Maharashtra for allocation of special quota of kerosene in addition to the quota of kerosene allocated under the Public Distribution System for Outboard Mechanised Engine Vessels (OMEVs) of fishermen;
- (b) if so, the details thereof; and
- (c) the time by which the kerosene quota is likely to be allocated to various States including Maharashtra?

**Answer**

THE MINISTER OF STATE FOR AGRICULTURE AND FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT)

(a) to (c) : A request was received in the Department of Animal Husbandry, Dairying and Fisheries from the Government of Maharashtra on 7th April, 2011 for allocation of a special quota of kerosene in addition to the quota of kerosene allocated under the Public Distribution System (PDS) for the motorized fishing vessels of fishermen. This request was examined in consultation with Ministry of Petroleum & Natural Gas and it was clarified that the Central Government allocates subsidized Superior Kerosene Oil (SKO) for distribution under PDS for the purpose of cooking and lighting only. Any separate SKO allocation for the fishing sector within the State is to be adjusted by the concerned State Government within its overall SKO allocation. No separate allocation is made for fishing sector. However, demand for fishing sector can be met by additional allocation at non-subsidized rate to the State of Maharashtra which is supplied by the oil marketing company.

Subsequently, the Ministry of Petroleum and Natural Gas had on 21st August, 2012 issued an order in this regard, which states that States/Union Territories (UTs) require SKO from time to time on emergency basis or for special occasions. The order further stipulates that each State/Union Territory will be able to draw an allocation of one month's quota of PDS Kerosene at non-subsidized rates (inclusive of excise/custom duty/taxes and excluding under/recovery/ fiscal subsidy) during each Financial Year for special needs such as natural calamities, religious functions, fisheries, various 'yatras', 'melas' etc. This allocation will lapse at the end of that particular Financial Year. This SKO quota can be drawn by States/UTs in installments without referring the matter to Ministry of Petroleum & Natural Gas, Government of India. The State Level Coordinator will be empowered to release this Kerosene on the request from the concerned State/UT. States/UTs may seek further additional allocation of non-subsidized SKO from the Ministry of Petroleum & Natural Gas after exhausting this one month's quota.

This Department has not received any request from the Government of Maharashtra during the current financial year (2013-14).